

ITEM NO.29

COURT NO.6

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24893/2018

[Arising out of impugned final judgment and order dated 25-04-2018
in FCA No. 37/2017 passed by the High Court of Judicature at Bombay
at Nagpur]

SAU. JIYA

Petitioner(s)

VERSUS

KULDEEP

Respondent(s)

Date : 26-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Dharmendra Kumar Sinha, AOR

For Respondent(s) Mr. Shakul R. Ghatole, Adv.
Mr. Vishwadeep Mate, Adv.
Mr. Vatsalya Vigya, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties as also
both the parties in-person.

Orders reserved.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

